

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVATION
LOK SABHA**

UNSTARRED QUESTION NO:3578
ANSWERED ON:19.08.2003
VIOLATION OF PRE-CONDITIONS OF ALLOTMENT IN LAND BY HOSPITALS
VIRENDRA KUMAR

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVATION be pleased to state:

- (a) whether it is a fact that the hospitals in Delhi which were allotted land at concessional rates on the condition that they would provide free beds and treatment to the poor are violating the pre-conditions;
- (b) if so, the details thereof alongwith the names of hospitals; and
- (c) the action taken against such errant hospitals?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVATION (SHRI PON RADHAKR)

(a)to(c): The Delhi Development Authority have allotted land to 21 hospitals with the condition of free treatment, out of which 16 hospitals have started functioning. Land & Development Office have allotted land to 2 hospitals with the condition of free treatment and both the hospitals are functioning. Some of the hospitals have been reported to be not providing free treatment strictly in terms of the allotment. On violation of lease conditions, actions are taken as per rules.